

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 1160 of 2010

[Arising out of Order-in-Appeal No. 120/2010
dated 04/03/2010 passed by the Commissioner
of Central Excise, Belgaum.]

**M/s. CRYSTAL PHARMA
PVT LTD**

B-133, IIND MAIN, 10TH CROSS,
INDUSTRIAL ESTATE,
GOKUL RAOD, HUBLI

Appellant(s)

VERSUS

**Commissioner of Central
Excise**

NO. 71, CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM – 590 001.
KARNATAKA

Respondent(s)

Appearance:

None for the Appellant.

Mr. H. Jayathirtha, Superintendent (Authorised
Representative) for the Respondent

CORAM:

**HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20458/2023

Date of Hearing: 29/05/2023

Date of Decision: 29/05/2023

Per : D. M. MISRA

None appeared for the appellant. Learned Authorised
Representative for the Revenue submits that the appellant has

availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in Open Court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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